

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:33
ANSWERED ON:23.11.2011
APPOINTMENT ON FAKE CASTE CERTIFICATES
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has taken note of cases of appointments in various Central Government Departments on the basis of fake caste certificates;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Ministry has collected details from all the Central Ministries;
- (d) if so, the details thereof;
- (e) if not, the reasons for delay; and
- (f) the further steps being taken in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.33 FOR 23.11.2011 BY SHRI MANOHAR TIRKEY AND SHRI PRASANTA KUMAR MAJUMDAR REGARDING APPOINTMENT ON FAKE CASTE CERTIFICATES

The Central Government had requested Ministries/Departments etc. to give information about appointments made on the basis of fake/ false caste certificates vide OM No.36017/2/2009-Estt.(Res.) dated 28.01.2010. As per information received from various Ministries/ Departments etc. 1832 appointments were allegedly secured on the basis of fake/false caste certificates, details of which, along with the action taken thereon, are given in the Annexure.

The Government instructions provide that an appointing authority should verify the caste status of SC/ST/OBC candidates at the time of initial appointment. The also provide that if a person has secured appointment on the basis of a false certificate, he should not be retained in service. In addition, the Government may also prosecute such a person.

Chief Secretaries of States/Union Territories have been requested to issue instructions to the District Magistrates/District Collectors/Deputy Commissioners of the districts to the effect that when asked to verify the veracity etc. of caste certificates, they should ensure at their own level that veracity of the caste/community certificate referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request from such authority. In order to rule out collusion between candidates holding false/forged certificate and employees at the district level or sub-district level, disciplinary proceedings maybe initiated against officers who default in timely verification of caste status in such cases or issue false certificates.